Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.12/AM-18 dated 14.09.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 06.10.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Gir, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.11/AM-17 dated 31.08.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.12/AM-18 dated 14.09.2017 held on 06.10.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 12/84-ALC3/2017 **MEETING DATE** : 14.09.2017

1	**Case No.:26/18/84-ALC3/2016**	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

2	**Case No.:7/25/84-ALC3/2016**	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

3	**Case No.:9/25/84-ALC3/2016**	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic.No/Date:0710108467 03.07.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Bangalore to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

4	**Case No.:3/23/84-ALC3/2016**	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been received and same is being examined. The case stands deferred for re-listing on 12.10.2017.

5	**Case No.:10/25/84-ALC3/2016**	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Bangalore to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

6	**Case No.:11/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

7	**Case No.:40/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/117 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric

	for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

8	**Case No.:42/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/119 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

9	**Case No.:12/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/121 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

10	**Case No.:34/8/84-ALC3/2017**	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00101/AM18/	RLA File :07/24/040/00276/AM16/	Lic.No/Date:0710109035 12.11.2015	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that Style No. of the Export Product not mentioned in the application or advance authorisation. NC decided ask the firm to furnish the Style No. of the export product and the case stands deferred for re-listing on 12.10.2017.			

11	**Case No.:41/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/123 dated			

21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.

12	**Case No.:44/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

13	**Case No.:8/12/84-ALC3/2017**	Party Name:BALIGA FISHNETS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00147/AM18/	RLA File :07/24/040/00329/AM16/	Lic.No/Date:0710109222 05.01.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

14	**Case No.:23/23/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

15	**Case No.:22/23/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

16	**Case No.:6/25/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-	**Status:**

			ALC3/2017 14.09.2017	**Deferred**
	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

17	**Case No.:43/25/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/125 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

18	**Case No.:7/12/84-ALC3/2017**	Party Name:SRV SYNTHETICS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Withdrawn**
	HQ File :01/84/050/00146/AM18/	RLA File :03/89/040/00283/AM16/	Lic.No/Date:0310804271 29.04.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been approved in Meeting No. 11/84 dated 31.08.2017. Accordingly, Committee decided to withdraw the case from agenda.			

19	**Case No.:14/4/84-ALC3/2017**	Party Name:FASHION ACCESSORIES	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

20	**Case No.:5/25/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Bangalore to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

21	**Case No.:4/25/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Bangalore to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

22	**Case No.:26/19/84-ALC3/2016**	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

23	**Case No.:17/25/84-ALC3/2016**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Bangalore to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

24	**Case No.:23/13/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

25	**Case No.:25/19/84-ALC3/2016**	Party Name:SITTARA WORKZ	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/127 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

26	**Case No.:9/19/84-ALC3/2016**	Party Name:FASHION ACCESSORIES	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

27	**Case No.:10/15/84-ALC3/2016**	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms as per TC, Mumbai comments vide their letter No. 47(43/RMG)-2017/NC/155 dated 22.09.2017 as under :

Export Item : 100% Polyester Swing Thread

S.No.	Import Item Name	Quantity of import item per kg recommended
1.	100% Polyester Grey Yarn	1.00 kg/kg content in the export product

RA concerned may take necessary action subject to compliance of other usual conditions.

28	**Case No.:10/12/84-ALC3/2017**	Party Name:BALIGA FISHNETS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status:Case Added**
	HQ File :01/84/050/00149/AM18/	RLA File :07/24/040/00202/AM17/	Lic.No/Date:0710110430 16.09.2016	Defer Date:

Decision : Committee considered the case as per agenda alongwith other relevant papers and

	noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

29	**Case No.:1/21/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/129 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

30	**Case No.:20/20/84-ALC3/2016**	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter no. 7/46/17-TSW daed 05.07.2017 sent to firm seeking certain information. NC decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

31	**Case No.:2/20/84-ALC3/2016**	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per SION-J19. RA concerned may take necessary action subject to compliance of other usual conditions.			

32	**Case No.:11/12/84-ALC3/2017**	Party Name:ESSEL FABRICS,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status:Deferred**
	HQ File :01/84/050/00150/AM18/	RLA File :07/24/040/00268/AM17/	Lic.No/Date:0710110725 01.12.2016	Defer Date:
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP vide their letter No. 7/349/2016-TSW dated 25.10.2017. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

33	**Case No.:12/23/84-ALC3/2016**	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:12/84-ALC3/2017	**Status: Deferred**

			14.09.2017	
	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/133 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.

34	**Case No.:19/25/84-ALC3/2016**	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have requested Regional office of Textile Commissioner, Noida to conduct detailed study and submit the report in this case. Committee decided to await Report/comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.

35	**Case No.:21/23/84-ALC3/2016**	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

36	**Case No.:30/25/84-ALC3/2016**	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

37	**Case No.:39/25/84-ALC3/2016**	Party Name:VINAYAK POLYMERS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic.No/Date:1310048524 12.01.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and

decided to **ratify** the norms for the above advance authorization as per DIPP comments vide their F.No.7/197/2017-TSW dated 05.09.2017 as under :

Item of export	Quantity(Kgs.)	Item of Import	Quantity (Kgs)
Flexible Intermediate Bulk Containers (content of PP Woven Fabrics & Narrow Fabrics 190477 Kgs)	205200.0	PP Woven Fabrics/ Narrrow Woven Fabrics	20,00,00.0

RA concerned may take necessary action subject to compliance of other usual conditions.

38	**Case No.:18/23/84-ALC3/2016**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

39	**Case No.:26/25/84-ALC3/2016**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

40	**Case No.:31/25/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-listing on 12.10.2017.

41	**Case No.:32/25/84-ALC3/2016**	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm GSM of the Fabric for examination of the case. The case stands deferred

	for re-listing on 12.10.2017.			

42	**Case No.:15/25/84-ALC3/2016**	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

43	**Case No.:20/25/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. NC decided to await the comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

44	**Case No.:24/25/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. NC decided to await the comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

45	**Case No.:21/25/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-listing on 12.10.2017.			

46	**Case No.:2/25/84-ALC3/2016**	Party Name:FASHION ACCESSORIES	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and			

noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/100 dated 21.09.2017 has requested the firm to furnish full set of advance licences in respect of above case. The case stands deferred for re-listing on 12.10.2017.

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 12.10.2017
47	**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/135 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 12.10.2017
48	**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/137 dated 21.09.2017 has requested to furnish the CAD-CAM/Lay Marker on paper or fabric indicating calculation sheet and justification for wastage. Firm has also been advised that Width of Paper/Fabric on which lay marker are furnished should be of the same width of imported fabric for examination of the case. Committee decided to await reply of the firm. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
49	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:29/25/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
50	HQ File :01/84/050/00497/AM17/	RLA File :06/24/040/00043/AM17/	Lic.No/Date:0610038559 10.02.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and			

	decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

51	**Case No.:13/25/84-ALC3/2016**	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that TC, Mumbai vide their letter No. 47/1/RMG-2017/NC-NORMS/Misc/100 dated 21.09.2017 has requested the firm to furnish full set of advance licences in respect of above case. The case stands deferred for re-listing on 12.10.2017.			

52	**Case No.:23/25/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. NC decided to await the comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

53	**Case No.:28/25/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. NC decided to await the comments from TC, Mumbai. The case stands deferred for re-listing on 12.10.2017.			

54	**Case No.:18/4/84-ALC3/2017**	Party Name:SRIVARI INDUSTRIES	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00045/AM18/	RLA File :09/24/040/00624/AM17/	Lic.No/Date:0910064747 02.03.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

55	**Case No.:5/8/84-ALC3/2017**	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00072/AM18/	RLA File :56/24/040/00049/AM17/	Lic.No/Date:5610005100 14.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per DIPP comments vide their F.No.7/73/2017-TSW dated 18.09.2017 as under :

S.No.	Item of Import	Quantity
1.	PP Fibreics	1000 MT
2.	Packing Material (FF Fiber)	As per packing policy

RA concerned may take necessary action subject to compliance of other usual conditions.

56	**Case No.:3/4/84-ALC3/2017**	Party Name:GEO SOURCE	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

57	**Case No.:2/4/84-ALC3/2017**	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00029/AM18/	RLA File :08/24/040/00331/AM17/	Lic.No/Date:0810139918 17.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10%. RA concerned may take necessary action subject to compliance of other usual conditions.

58	**Case No.:7/4/84-ALC3/2017**	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Measurement details for examination of the case. The case stands deferred for re-listing on 12.10.2017.

59	**Case No.:6/6/84-ALC3/2017**	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00054/AM18/	RLA File :03/94/040/01140/AM17/	Lic.No/Date:0310811952 20.03.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC, MSME and TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

60	**Case No.:11/10/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

61	**Case No.:1/4/84-ALC3/2017**	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic.No/Date:0810140001 03.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC, MSME and TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

62	**Case No.:23/8/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic.No/Date:0510402194 10.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from the CLA, Delhi.NC decided to ask the three set of apication for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

63	**Case No.:11/4/84-ALC3/2017**	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for Comments. Committee decided to forward the application to DIPP for their comments. The case stands deferred for re-listing on 12.10.2017.			

64	**Case No.:10/4/84-ALC3/2017**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00037/AM18/	RLA File :35/24/040/00001/AM18/	Lic.No/Date:3510045157 17.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

65	**Case No.:1/6/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00049/AM18/	RLA File :02/24/040/00006/AM18/	Lic.No/Date:0210207533 18.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product and lay marker for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

66	**Case No.:5/6/84-ALC3/2017**	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00053/AM18/	RLA File :03/94/040/00001/AM18/	Lic.No/Date:0310812533 18.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage alongwith sample grey and finished for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

67	**Case No.:11/6/84-ALC3/2017**	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00059/AM18/	RLA File :31/83/040/00005/AM18/	Lic.No/Date:3110066703 18.04.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per SION J-16. RA concerned may take necessary action subject to compliance of other usual conditions.			

68	**Case No.:21/4/84-ALC3/2017**	Party Name:NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Style No. for export product. The case stands deferred for re-listing on 12.10.2017.			

69	**Case No.:10/6/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00058/AM18/	RLA File :05/24/040/00029/AM18/	Lic.No/Date:0510402296 20.04.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

70	**Case No.:7/6/84-ALC3/2017**	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00055/AM18/	RLA File :03/94/040/01117/AM17/	Lic.No/Date:0310812656 21.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per SION J-31. RA concerned may take necessary action subject to compliance of other usual conditions.

71	**Case No.:17/4/84-ALC3/2017**	Party Name:GRAFFITI EXPORTS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic.No/Date:0510402319 24.04.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the lay marker with CAD for the export product for examination of the case. The case stands deferred for re-listing on 12.10.2017.

72	**Case No.:9/12/84-ALC3/2017**	Party Name:BALIGA FISHNETS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00148/AM18/	RLA File :07/24/040/00013/AM18/	Lic.No/Date:0710111453 24.04.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

73	**Case No.:15/4/84-ALC3/2017**	Party Name:CONCEPT CLOTHING	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Style No. of the export product for examination of the case. The case stands deferred for re-listing on 12.10.2017.

74	**Case No.:16/4/84-ALC3/2017**	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00043/AM18/	RLA File :05/23/040/00021/AM18/	Lic.No/Date:0510402383 27.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per DIPP comments vide their F.No.7/366/2015-TSW dated 11.09.2017 as under :

S.No.	Item of Import as per applicatoin	Quantity

1.	Item No. 1 to 5	Actual +5%
2.	Item No. 6 to 43	Actual +1%
3.	Item No. 44 to 53	As per packing policy

RA concerned may take necessary action subject to compliance of other usual conditions.

75	**Case No.:4/6/84-ALC3/2017**	Party Name:BHARAT SILKS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00052/AM18/	RLA File :07/24/040/00032/AM18/	Lic.No/Date:0710111498 28.04.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC, MSME and TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

76	**Case No.:12/4/84-ALC3/2017**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

77	**Case No.:19/4/84-ALC3/2017**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

78	**Case No.:12/6/84-ALC3/2017**	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00060/AM18/	RLA File :31/83/040/00013/AM18/	Lic.No/Date:3110066721 03.05.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

79	**Case No.:2/8/84-ALC3/2017**	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:5610005134	Defer Date:

	:01/84/050/00069/AM18/	:56/24/040/00008/AM18/	05.05.2017	12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

80	**Case No.:5/4/84-ALC3/2017**	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Ahmdabad. NC decided to remind the RA, Ahmedanbad to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 12.10.2017.			

81	**Case No.:29/8/84-ALC3/2017**	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00096/AM18/	RLA File :03/95/040/00090/AM18/	Lic.No/Date:0310813184 11.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for Comments. Committee decided to forward the application to DIPP for comments. The case stands deferred for re-listing on 12.10.2017.			

82	**Case No.:3/6/84-ALC3/2017**	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

83	**Case No.:14/8/84-ALC3/2017**	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00081/AM18/	RLA File :05/24/040/00063/AM18/	Lic.No/Date:0510402545 12.05.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD.GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

84	**Case No.:13/8/84-ALC3/2017**	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:12/84-ALC3/2017	**Status: Deferred**

			14.09.2017	
	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
85	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:1/8/84-ALC3/2017	Party Name:SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
86	HQ File :01/84/050/00068/AM18/	RLA File :02/24/040/00004/AM18/	Lic.No/Date:0210207601 16.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:12/8/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
87	HQ File :01/84/050/00079/AM18/	RLA File :05/24/040/00066/AM18/	Lic.No/Date:0510402571 16.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:15/8/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
88	HQ File :01/84/050/00082/AM18/	RLA File :05/24/040/00071/AM18/	Lic.No/Date:0510402605 17.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

89	**Case No.:35/8/84-ALC3/2017**	Party Name:PACIFIC BULK	Meet No/Date:12/84-	**Status:**

		BAGS PRIVATE LIMITED	ALC3/2017 14.09.2017	**Deferred**
	HQ File :01/84/050/00102/AM18/	RLA File :13/24/040/00011/AM18/	Lic.No/Date:1310048629 17.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:16/8/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
90	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:6/8/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
91	HQ File :01/84/050/00073/AM18/	RLA File :22/24/040/00006/AM18/	Lic.No/Date:2210015713 23.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:20/8/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
92	HQ File :01/84/050/00087/AM18/	RLA File :05/23/040/00083/AM18/	Lic.No/Date:0510402674 23.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

	Case No.:25/8/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00092/AM18/	RLA File :03/95/040/00096/AM18/	Lic.No/Date:0310813523 25.05.2017	
93	**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comment vide F.No.7/36/2017-TSW dated 26.09.2017 as under : The case has been examined taking clue of H-97 and its amendment dated 09.08.2012 and following norms are approved:			

Export Item : Flexible Intermediate Bulk Containers
Quantity : 971.834 MT

S. No. application	Import Item	Quantity
1.	Relevant PP granules	1.10 kg/kg content contained in the export
2.	Relevant HDPE granules	1.05 kg/kg content contained in the export
3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
4.	Relevant Batch White	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg/kg content contained in the export
8.	Relevant LDPE	1.05 kg/kg content contained in the export
9.	Relevant UV Stablizer Master Batch	0.004 kg/kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

94	**Case No.:9/8/84-ALC3/2017**	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC, MSME and TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

95	**Case No.:7/8/84-ALC3/2017**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00074/AM18/	RLA File :35/24/040/00007/AM18/	Lic.No/Date:3510045177 30.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

96	**Case No.:10/8/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00077/AM18/	RLA File :05/24/040/00101/AM18/	Lic.No/Date:0510402744 30.05.2017	

	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD.GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

97	**Case No.:8/8/84-ALC3/2017**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00075/AM18/	RLA File :35/24/040/00006/AM18/	Lic.No/Date:3510045179 31.05.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

98	**Case No.:17/8/84-ALC3/2017**	Party Name:POOJA INTERNATIONAL	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

99	**Case No.:27/8/84-ALC3/2017**	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00094/AM18/	RLA File :03/95/040/00091/AM18/	Lic.No/Date:0310813726 01.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5%. RA concerned may take necessary action subject to compliance of other usual conditions.			

100	**Case No.:3/8/84-ALC3/2017**	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00070/AM18/	RLA File :05/24/040/00113/AM18/	Lic.No/Date:0510403033 05.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

101	**Case No.:26/8/84-ALC3/2017**	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0310813757	Defer Date:

	:01/84/050/00093/AM18/	:03/95/040/00158/AM18/	05.06.2017	12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

102	**Case No.:9/10/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00112/AM18/	RLA File :05/23/040/00095/AM18/	Lic.No/Date:0510403032 05.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

103	**Case No.:21/8/84-ALC3/2017**	Party Name:BLUE PROTECTIVE GEAR	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00088/AM18/	RLA File :08/24/040/00055/AM18/	Lic.No/Date:0810140434 06.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

104	**Case No.:18/8/84-ALC3/2017**	Party Name:PROMINENT VANIJYA PVT LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00085/AM18/	RLA File :05/24/040/00065/AM18/	Lic.No/Date:0510403063 07.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

105	**Case No.:28/8/84-ALC3/2017**	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00095/AM18/	RLA File :03/95/040/00092/AM18/	Lic.No/Date:0310813858 08.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5%. RA concerned may take necessary action subject to compliance of other usual conditions			

106	**Case No.:32/8/84-ALC3/2017**	Party Name:S.K. EXPORTS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**

	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 12.10.2017.			

107	**Case No.:33/8/84-ALC3/2017**	Party Name:SUPERHOUSE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

108	**Case No.:8/10/84-ALC3/2017**	Party Name:CONCEPT CLOTHING	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date:0510403071 08.06.2017	**Defer Date: 12.10.2017**
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

109	**Case No.:13/6/84-ALC3/2017**	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00061/AM18/	RLA File :07/24/040/00060/AM18/	Lic.No/Date:0710111734 09.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0710109005 dated 05.11.2015 approved in Meeting No. 10/84/ALC3/2016 dated 18.08.2016. RA concerned may take necessary action subject to compliance of other usual conditions.			

110	**Case No.:1/10/84-ALC3/2017**	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00104/AM18/	RLA File :05/24/040/00127/AM18/	Lic.No/Date:0510403100 13.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

111	**Case No.:6/10/84-ALC3/2017**	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00109/AM18/	RLA File :05/24/040/00128/AM18/	Lic.No/Date:0510403101 13.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

112	**Case No.:15/10/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

113	**Case No.:10/10/84-ALC3/2017**	Party Name:KANISHK INTERTRADE	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00113/AM18/	RLA File :05/23/040/00071/AM18/	Lic.No/Date:0510403163 19.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

114	**Case No.:1/12/84-ALC3/2017**	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00140/AM18/	RLA File :34/24/040/00336/AM17/	Lic.No/Date:3410043290 19.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

115	**Case No.:2/10/84-ALC3/2017**	Party Name:UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and			

	noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.			

116	**Case No.:3/10/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00106/AM18/	RLA File :05/24/040/00142/AM18/	Lic.No/Date:0510403180 20.06.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.			

117	**Case No.:4/10/84-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00107/AM18/	RLA File :05/24/040/00147/AM18/	Lic.No/Date:0510403229 27.06.2017	**Defer Date: 12.10.2017**
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample for export item No. 3 of the application. The case stands deferred for re-listing on 12.10.2017			

117	**Case No.:6/12/84-ALC3/2017**	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00145/AM18/	RLA File :05/23/040/00104/AM18/	Lic.No/Date:0510403232 27.06.2017	

Decision :. Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per DIPP comments vide their F.No.7/38/2017-TSW dated 20.09.2017 as under :

Export Item : HPT Aracore W 50-162 (Para Aramid Yarn) (Consisting of minimum 4762 Kg of Aramid staple 100% Para Aramid Fibre)

Quantity : 6300 kg

S.No.	Import Item	Quantity Recommended
1	Aramid Staple 100% Para Aramid Fibre)	5000 kg
2	SS Wire	618.27 kg
3	Nylon	944.58 kg

RA concerned may take necessary action subject to compliance of other usual conditions.

119	**Case No.:5/10/84-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**

	HQ File :01/84/050/00108/AM18/	RLA File :05/24/040/00153/AM18/	Lic.No/Date:0510403273 29.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in export and import.
RA concerned may take necessary action subject to compliance of other usual conditions.

120	**Case No.:22/8/84-ALC3/2017**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.10.2017.

121	**Case No.:12/10/84-ALC3/2017**	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00115/AM18/	RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	Defer Date: 12.10.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of made up (export product). The case stands deferred for re-listing on 12.10.2017

122	**Case No.:14/10/84-ALC3/2017**	Party Name:SRI KANNIMAAR APPARELS	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00117/AM18/	RLA File :32/24/040/00012/AM18/	Lic.No/Date:3210078212 30.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

123	**Case No.:3/12/84-ALC3/2017**	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Approved**
	HQ File :01/84/050/00142/AM18/	RLA File :05/24/040/00160/AM18/	Lic.No/Date:0510403329 04.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in export and import.
RA concerned may take necessary action subject to compliance of other usual conditions.

124	**Case No.:2/12/84-ALC3/2017**	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00141/AM18/	RLA File :05/24/040/00161/AM18/	Lic.No/Date:0510403340 05.07.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product. The case stands deferred for re-listing on 12.10.2017			

125	**Case No.:24/8/84-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. NC decided to request CLA Delhi to provide three set of application for examination of the case. The case stands deferred for re-listing on 12.10.2017			

126	**Case No.:5/12/84-ALC3/2017**	Party Name:C.L. INTERNATIONAL	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00144/AM18/	RLA File :05/23/040/00149/AM18/	Lic.No/Date:0510403361 07.07.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

127	**Case No.:4/12/84-ALC3/2017**	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:12/84-ALC3/2017 14.09.2017	**Status: Deferred**
	HQ File :01/84/050/00143/AM18/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	Defer Date: 12.10.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 12.10.2017.			

128.

Case No. 232	M/s. Apparel Export Promotion Council
NC Meeting No.12/AM-18 Dated 14.09.2017	File No. 01/84/171/186/AM-17/DES-V
Subject : Proposal for simplification of import and export procedure.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17	

dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note - **"2.45 sq mtrs seem to be may high! Needs to be examined"** The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC discussed the case and decided to wait for their comments and defer the case for re-listing on 12.10.2017.

129.

Case No. 233	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	
Subject : Fixation of adhoc norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 .	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 along with the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC (MSME) on 15.10.2014. The firm has requested for fixation of norms for export product as under : 1. C405587075/ Emile Embellshed SLVLS Dress 2. HHSU14 7045 ASYM Drape Dress With Metal Beads On Hem: Midnight 3. HHSU14 7045 ASYM Drape Dress With Metal Beads On Hem : Rose Dust The case is being examined by the Norms Committee and stands deferred for re-listing on 12.10.2017.	

130.

Case No. 234	M/s. Udyogi Safety Appliances Pvt.Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	F.NO.01/84/050/00117/AM-18/DES-V
Fixation of adhoc Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.	
Decision: Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 regarding ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015. The case was rejected in NC meeting No.26/84 dated 31.12.2015 due to non submission of reply to DIPP deficiency letter. The firm has requested for fixation of norms for Export Item: Industrial Safety Helmet (Ultra Plastic Suspension) whose net weight is 372.75 gms +/- 2.5% appx. And Industrial Safety Helmet (Ultra Textile Suspensin) whose Net weight is 372.15 gms +/- 2.5%. Firm has requested for repeat with AA No0210204999 dated 19.09.2014 approved in Meeting No.29/AM16 dated 11.02.2016. The case had been referred to DIPP for comments. NC decided to await comments of DIPP and deferred the case for re-listing on 12.10.2017.	

131.

Case No. 235	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that case needs further examination. Accordingly, Committee decided to defer the case for discussion and case is re-listed for 12.10.2017.	

132.

Case No. 236	M/s. Radnik Exports New Delhi
NC Meeting No.12/AM-18 Dated 14.09.2017	F.NO.01/84/162/00185/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14	AAA.No.0510374402 dated 24.12.2013
Fixation of of Adhoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product 1.Ladies Trouser (Mfd.out of 50% Cotton 26% Polyester 12% Silk,12% Linen Woven Dyed Fabric, Width 58" (Cuttable 50") GSM 309+/-10% 2. Ladies Jacket Mfd. out of 50% Cotton 26% Polyester 12% Silk 12% Linen Woven Dyed Fabric, Width 58" (Cuttable 50") GSM 309+/-10% 3. Ladies Shoulder Bag (Mfd. out of 50% Cotton 26% Polyester 12% Silk,12%Linen Woven Dyed Fabric, Width 58" (Cuttable 50")GSM 309+/- 10% 4. Bag (Tex.Gen) (Sty.CE SHOP.PRS) Mfd. out of 50% Cotton 26% Polyester 12% Silk,12% Linen Woven Dyed Fabric,Width 58" (Cuttable 50") GSM 309+/-10%.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and heard Shri T.R. Mishra, Import Manager of the firm who showed the samples of the export products. The firm has requested on 17.07.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 24.12.2013. Accordingly, NC decided to **ratify** the norms in respect of the above Annual Advance Authorisation issued in this case as applied for as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

133.

Case No.237	M/s. Orient Fashion Exports (India) Pvt. Ltd
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No. 01/84/50/373/AM11/DES.V RA F.No. 05/24/40/415/AM11
Amendment in GSM from 128 +/-10% (Variation) to GSM 153 +/- 10%(Variation) in export and import item in respect of Adv. Authorisation No. 0510285449 dated 08.03.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to **modify** export item No.4, Style No. as 849441 instead of 849729/843549 and description of the export item is amended as Infant Dress made of 100% Polyester Solid Dyed Woven Fabric. RA concern may take necessary action subject to compliance of other usual conditions.	

134.

Case No.238	M/s. Orient Fashion Exports (India) Pvt. Ltd
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No. 01/84/50/041/AM15/DES.V RA F.No. 05/24/40/023/AM15
Amendment in GSM from 128 +/-10% (Variation) to GSM 153 +/- 10%(Variation) in export and import item in respect of Adv. Authorisation No. 0510385126 dated 28.04.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case vide firm's representation dated 12.07.2017 and decided to **modify** GSM from 128+/- (Variation) to GSM 153+/- (Variation) as per License Amendment Sheet. RA concern may take necessary action subject to compliance of other usual conditions.	

135.

Case No. 239	M/s.Richa Global Exports Pvt.Ltd.
NC Meeting No.12/AM-18 DATED 14.09.2017	F.No. 01/84/050/00197/AM16/DES.V RA F.No. 05/25/040/00261/AM16
Modification of adhoc norms against Advance Authorization No.0510395467 dt.28.08.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case vide firm's representation dated 12.07.2017 and decided to modify the norms as under :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	**Quantity now approved**
1.	Ladies dress made of 52% cotton 46% Polyester 2% spnadex yarn dyed knitted fabric GSM-240(+-10%) with 54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) **(style:386685-394176-394177)**	11650 Number	1.	52% cotton 46% Polyester 2% spandex yarn dyed knitted fabric GSM- 240(+/-10%)	3402 kgs	**1505 kgs**
			2.	54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%)	1505 kgs	**3402 kgs**

RA concern may take necessary action subject to compliance of other usual conditions.

136.

Case No.240	M/s Loyal Textile Mills Ltd. Kovilpatti
NC Meeting No. 12/AM-18 dated 14.09.2017	File No.01/84/050/097/AM11/DES-V

Enhancement in Chemicals allowed by Norms Committee in respect of Advance Authorization No. 3510030745 dated 24.06.2010.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm is not satisfied with decision of NC Meeting No. 02/AM15 dated 14.04.2014 and has requested for enhancement of ceiling of chemical from 14% to 26%. The same is being worked out and placed before the NC for decision. The case stands deferred for re-enlisting on 12.10.2017.

137.

Case No.241	M/s. Shahi Exports Pvt. Ltd., Bangalore
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No.01/84/162/00206/AM-18/DES-V
Fixation of adhoc norms for export of 1. Mens Jacket Made of 75% Cotton 25% Nylon Single Side Pigment Dyed Woven Fabric GSM-175 (Tolerance + or – 10%) Style No.-XM0520) 2. Ladies Jacket With Hood Made of 66% Polyester 32% Rayon 2% Elastane Dyed Woven Fabric GSM-252 (Tolerance + or – 10%) (Style No.XL0614.) under Special Advance Authoristion Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 11.09.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

138.

Case No. 242	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No. 01/84/162/00082/AM18/DES.V RA F.No. 05/27/039/00012/AM11
Request for condonation of Style Number not mentioned in the Shipping Bill for advance authorisation 0510271112 dated 20.08.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and the case needs further examination by the Norms Committee and stands deferred for re-listing on 12.10.2017.	

139.

Case No.243	M/s. P.K.Overseas.
NC Meeting No.12/AM-18 Dated 14.09.2017	HQ File :01/84/050/00420/AM17/ RLA File :05/24/040/00488/AM17/
Amendment in ratified norms against Advance Authorization No.0510401065 dated 03.01.2017.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case vide firm's representation dated 21.08.2017 and decided to **modify** the norms as per DIPP comments vide their F.No.7/216/2017-TWS dated 10.07.2017 as under : The typographical error under export description Suede Saddle Pad (Saddlery items) consisting of 12659 Sq Mt of Import item no. 1 and 12659 Sq Mt Import item No. 2 is amended as Suede Saddle Pad (Saddlery items) (consisting of 126590 Sq Mt and 126590 Sq Mts of Import Item No.2). RA concern may take necessary action subject to compliance of other usual conditions.

140.

Case No.244	M/s. Shivalik Exports.
NC Meeting No.12/AM-18 Dated 14.09.2017	HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/
Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.	
Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. The case stands deferred for re-enlisting on 12.10.2017.	

141.

Case No. 245	M/S Orient Craft Pvt. Ltd
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No.01/84/162/00207/AM-18/DES-V
Fixation of adhoc norms for export of Ladies Romper Made Out of 100% Rayon Woven Fabric GSM 120(+/-10% Style No.2362 under Special Advance Authorisation Scheme Under Para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft Pvt. Ltd. vide their letter dated 11.09.2017 have requested for fixation of adhoc norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

142.

Case No. 246	M/s.Shahi Exports Pvt. Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	F.NO.01/84/162/00209/AM-18/DES-V
Fixation of adhoc norms for export of 1.Gents Jacket Made of 100% Cotton Denim Woven Fabric GSM-475 (Tolerance + or-10%) (Style No. J2353) 2. Bib and Brace Overall Made of 100% Cotton Denim Woven Fabric GSM-339 (Tolerance + or-10%) (Style No. 088 78C1990) under Special Advance Authoristion Scheme under para 4.04(a)1 FTP 2015-20.	

Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2017 have requested for fixation of adhoc norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

143.

Case No. 247	M/s.Shahi Exports Pvt. Ltd.
NC Meeting No.12/AM-18 Dated 14.09.2017	F.No.01/84/162/00210/AM-18/DES-V
Fixation of adhoc norms for export of 1. Blouson with Hood Made of 72% Cotton 28%Nylon Wax Coated Dyed Woven Fabric GSM-210 (Tolerance + or – 10%) (Style No.FL0006). 2.Mens Short Sleeve Shirts Made of 53% Hemp 47% Cotton Yarn Woven Fabric GSM-140 (Tolerance + or – 10%) (Style No.AM0113) under Special Advance Authoristion Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2017 have requested for fixation of adhoc norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	